

Furthermore, 144 vacant posts of Yoga teachers are not to be filled up as per policy decision taken by the Delhi Administration.

For filling up the remaining posts, Delhi Administration has already initiated necessary action. Municipal Corporation of Delhi has been instructed to submit the lists of eligible teachers for filling up the quota reserved for primary teachers of Corporation for promotion to the posts of trained graduate teachers under Directorate of Education, Delhi Administration. The eligibility list for filling up the quota of trained graduate teachers reserved for Delhi Administration teachers is also under preparation.

The vacancies of teachers continue to arise from time to time due to retirement, resignations, bifurcation of schools and creation of new posts, etc. As such the occurrence of vacancies and filling up of the same is a continuing process. Continuous efforts are always on for filling up the vacant posts.

With a view to ensuring that the studies of the students do not suffer, suitable internal adjustments amongst the teaching staff are made. Delhi administration has no proposal to appoint teachers on temporary basis against vacant posts as these posts have to be filled up on regular basis.

Insurance Scheme for Kendriya Vidyalaya Employees

*735. SHRI RAMJILAL YADAVA:
SHRI RAGHAVJI:

Will the PRIME MINISTER be pleased to state:

(a) whether the teachers of Kendriya Vidyalaya Sangathan are insured for much lesser amounts as compared to their counterparts in Delhi and other Union Territories;

(b) if so, the reasons therefor; and

(c) whether Government are reviewing the position as demanded by the All India Kendriya Vidyalaya Teachers Association?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b). Yes, Sir. The teachers of Delhi Administration and other Union Territories are governed by Group Insurance Scheme of the Central Government whereas the teachers of Kendriya Vidyalaya Sangathan, which is an Autonomous Body, are governed by a Group Saving Linked Insurance Scheme of the Life Insurance Corporation. The Life Insurance were not agreeable to cover the risk at par with that of teachers of Delhi Administration and other Union Territories.

(c) The position is being reviewed by the Kendriya Vidyalaya Sangathan.

Research Vessel 'Gaveshani'

*737. SHRI D. PANDIAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Research Vessel 'Gaveshani' which was de-commissioned after thirteen years of fruitful service and then handed over to Government of Goa in 1989 to be maintained as a floating museum with a view to attract tourists, is not yet berthed and put to use for the intended purpose;

(b) if so, the reasons thereof;

(c) the expenditure on the maintenance of this vessel and by whom it is maintained; and

(d) whether Government propose to take speedy steps to use the said Gaveshani fruitfully and avoid the recurring expenditure on it; and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) and (b). Although, the Ship R.V. Gaveshani was de-commissioned and handed over to the Government of Goa in October, 1989, she could not be berthed due to technical difficulties.

(c) The Ship, at present, is being maintained by the Shipping Corporation of India and the cost of maintenance is around Rs. 24,000/- per day.

(d) Council of Scientific and Industrial Research (CSIR) is exploring the possibility of renovating and recommissioning the Ship to be used as a Research Vessel.

Dighi Yard Project of Mazagon Dock Limited

*738. SHRI A.R. ANTULAY: Will the PRIME MINISTER be pleased to state:

(a) since when the Mazagon Dock Limited, Dighi Yard Project has been kept in abeyance;

(b) the reasons for non-completion of formalities regarding clearance from environmental angle as also meeting other requirements before the project was taken up in hand;

(c) the action Government propose to take for immediate clearance from the Department concerned from the environmental angle as also finalisation of future Naval and Coast Guard requirements; and

(d) the time by when the pending incomplete Dighi Yard Project is likely to be taken up and completed for commissioning?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) 1984.

(b) The question of clearance of the project from the environmental angle first arose only in 1984, when the Govt. of Maharashtra advised suspension of the work, pending clearance of the project from the environmental point of view by the Government of India.

(c) The Ministry of Environment and Forests, Govt. of India is awaiting the report of the Special Standing Committee for the Western Coast of Konkan Region, constituted under the chairmanship of the Chief Minister, by the Govt. of Maharashtra. The matter is being actively pursued.

As far as future naval and Coast Guard requirements are concerned, these will depend on their perspective Plans.

(d) In view of the above, no firm commitment can be given at this stage.

Central Investment in North Bengal

*637. SHRI A.K. ROY: Will the PRIME MINISTER be pleased to state:

(a) the Central investment in North Bengal in the Seventh Five Year Plan with sectoral break-up;

(b) the per capita central investment in North Bengal in all the Five Year Plans compared to the per capita central investment in other states; and

(c) the steps proposed to be taken in the Eight Five Year Plan for development of this region?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI BHAGEY GOBARDHAN): (a) and (b). Central Plan investment is made for the country as a whole keeping national priorities in view. These Central programmes/projects in most cases transcend the limits of State bounda-